

By e-mail/special messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/98/ 577 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Thaneswar Kalita,
Member, MACT-III,
Kamrup (M), Guwahati.

Dated Guwahati the 12th February 2019.

Sub: Earned Leave.
Ref:- Your letter No MACT No III (11)/2019/82 dtd. 07.02.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 12 (twelve) days w.e.f. 11.02.2019 to 22.02.2019 (prefixing 09.02.2019 & 10.02.2019 and suffixing 23.02.2019 & 24.02.2019 being holidays), subject to leave admissibility report from the office of the Principal Accountant General (A&E).

Further, the Presiding Officer, STAT, Assam & Member, MACT, No.I, Kamrup (M), Guwahati and in her absence the Member, MACT, No. II will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/98/ 578 - /A, dated dtd. 12.02.19

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The Presiding Officer, STAT, Assam & Member, MACT, No.I, Kamrup(M), Guwahati for information.
3. The Member, MACT, No. II Kamrup(M), Guwahati for information.
4. The Systems Analyst, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)

[Signature]